

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.202- IA/(Dis.)/11(AHM) 2024
In
C.P.(IB)/74(AHM)2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

AHA Holings Pvt Ltd
V/s
Chandra Net Ltd

.....Applicant

.....Respondent

Order delivered on: 10/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ritesh Adatiya, Liquidator in Person
For the Respondent :

ORDER

IA/(Dis.)11(AHM) 2024

Learned Liquidator seeks time to place on record the proof of closure of all the bank accounts as well as the liquidation account, as mentioned in pages 444 and 438 of the application.

At the requested of the Counsel for the liquidator, the matter stands adjourned to 21.06.20240

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)